

GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 117**  
ANSWERED ON 25.11.2024

**ATTACKS ON MINORITIES IN UTTARAKHAND**

117. SMT. SAGARIKA GHOSE:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether it is a fact that minorities are being targeted in the State of Uttarakhand;
- (b) the steps that are being taken to ensure protection of minority population in Uttarakhand;  
and
- (c) the steps being taken to ensure the eradication of hate speech of any kind be it religious, gender based or caste based?

**ANSWER**

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

(a) to (b): The National Commission for Minorities (NCM), a statutory commission having a mandate to look into specific complaints regarding deprivation of rights and safeguards of the minorities does not have any such report suggesting that the minorities are being targeted in the State of Uttarakhand.

Further, 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, registration and prosecution of crimes against all citizens including minorities rests with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. Specific data regarding attacks against individual communities is not maintained centrally. Government of India monitors the internal security and law and order situation in the country and assist the State Governments in case of major law and order problems by deploying CAPFs on the request of State Governments. Moreover, Government of India issues appropriate advisories from time to time to maintain peace, public tranquillity and harmony.

(c): The Government has made adequate provisions in Bharatiya Nyaya Sanhita, 2023 to address the issue of hate speech.

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